COURT-II IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (APPELLATE JURISDICTION)

APPEAL NO. 37 OF 2018 & IA NO. 104 OF 2018

Dated:	ed: <u>16th March, 2018</u>				
Present:	Hon'ble Mr. Justice N.K. Patil, Judicial Member Hon'ble Mr. S.D. Dubey, Technical Member				
In the matt Mr. Rama Vs.	<u>ter of</u> : Shanker Awasthi			Appellant(s)	
Uttar Prad	esh Power Corporation	n Ltd.	& Ors.		Respondent(s)
Counsel for t	he Appellant (s)	:	-	0	
Counsel for the Respondent(s) :		:	Mr. Rajiv Srivastava Ms. Garima Srivastava Ms. Gargi Srivastava for R-1		
			Mr. Umesh Prasad for Mr. C.K. Rai for R-3		
			Mr. Pravesh Bahuguna for R-5 & R-7		
			Mr. Sourav Roy Mr. Asif Ahmed for R-8 & R-9		
			Ms. Shagu	n Bhargawa	1 for R-5 & R-10

<u>ORDER</u>

Admit.

The learned counsel appearing for the Respondents pray for six weeks time to file their respective replies to the Appeal as well as IA for Stay.

Submissions made by the learned counsel appearing for the Respondents, as stated above, are placed on record.

The learned counsel appearing for the Respondents are permitted to file their respective replies to the Appeal as well as IA for Stay by 27.04.2018. Thereafter, rejoinder, if any, may be filed by 17.05.2018, after duly serving copy on the other side.

List this matter on 21.05.2018, as agreed by the learned counsel appearing for both the parties.

(S.D. Dubey) Technical Member (Justice N.K. Patil) Judicial Member